

[Shri Samar Mukherjee]

Press that he had a tour in Western countries and there all big business houses including the multi-national corporations had admitted that in India, now the time for investment was the best. Now, I say that this emergency is being used against the working class for defending the interests of the capitalists.

That is why the interest in safety measures is a far cry on the part of employers from what the Government measures are as advocated in this amending legislation.

MR CHAIRMAN You would like to take some more time.

SHRI SAMAR MUKHERJEE Yes, Sir.

MR CHAIRMAN You may continue for another minute.

SHRI SAMAR MUKHERJEE The amendment has suggested that the fine will be increased from Rs. 1,000 to 2,000. What is the difference to a big mill-owner? If you increase the fine for violation of the safety rules for a serious accident, where one worker dies or he is crippled for the whole of his life, for the serious accident, if the

rate of fine has been increased only from Rs. 1,000 to 2,000, what difference does it make to them? I am not here talking about the man but about the attitude this Government is taking by bringing in the measure, for the fatal accidents.

MR CHAIRMAN The hon. Member may continue his speech tomorrow.

17 59-1/2 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTY-FOURTH REPORT

MR CHAIRMAN Let Mr Shankaranand present the Sixty-fourth Report of the Business Advisory Committee.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND) Sir, I beg to present the Sixty-Fourth Report of the Business Advisory Committee.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 27 1976/Bhadra 5, 1898 (Saka).